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ITEM NO.1A
FOR JUDGMENT

COURT NO.8

SECTION IVA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3023-3024 OF 2000

MOHAMED KHASIM

Appellant (s)

VERSUS

MOHAMMED DASTAGIR AND ORS.

Respondent(s)

WITH Civil Appeal NO. 3025-3026 of 2000

Date: 15/12/2006 The matter is called on for judgment today.

For Appellant(s)

Dr. Nafis A. Siddiqui, Adv.

For Respondent(s)

Mr. Mushtaq Ahmad, Adv.

Mr. Khwairakpam Nobin Singh, Adv.

f the Hon'ble Mr. Justice Altamas Kabir pronounced the judgment o

Bench comprising Hon'ble Dr. Justice AR. Lakshmanan and His Lordship.

reportable The Civil Appeals are dismissed in terms of the signed

judgment. Parties will all bear their own costs.

(A.D. Sharma)

(Phoolan Wati Arora)

Court Master

Court Master

(Signed reportable judgment is placed on the file)